

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
HYDERABAD

O.A.No.604 OF 1999.

DATE OF ORDER:21-6-1999.

BETWEEN:

Karrothu Papamma.

.....Applicant

a n d

1. Union of India, represented by
General Manager, South Eastern Railway,
Garden Reach, Calcutta-43.

2. Senior D.P.O., South Eastern Railway,
Waltair.

.....Respondents

COUNSEL FOR THE APPLICANT :: Mr.P.B.Vijaya Kumar

COUNSEL FOR THE RESPONDENTS:: Mr.D.F.Paul

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: O R D E R :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.P.B.Vijaya Kumar, learned Counsel
for the Applicant and Mr.V.Suryanarayana Sastry,
for Mr.D.F.Paul, learned Standing Counsel for the
Respondents.

✓

12

.....2

14

2. This OA is filed praying for a direction to the respondents to regularise the services of the applicant's husband and consequently direct granting of pensionary benefits including family pension and Insurance amount with all other consequential and attendant benefits to which the applicant would become eligible.

3. The husband of the applicant died while he was a casual labourer and he was not regularised. Hence, the question of regularising the services of the applicant's husband does not arise. As the applicant's husband is not a temporary or a permanent employee of the Railways, the applicant has no right to claim any of the reliefs asked for in this OA. This is in accordance with the Apex Court Judgment in UNION OF INDIA & OTHERS Vs RABIA BIKANER ETC.; (reported in 1997(4) SLR 717).

4. In view of/above, the OA is disposed of at the admission stage itself. No costs.

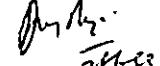

 (B.S. JAI PARAMESHWAR)
 MEMBER (JULD)


 (R. RANGARAJAN)
 MEMBER (ADMN)

DATED: this the 21st day of June, 1999

 Dictated to steno in the Open Court

 DSN



1ST AND 2ND COURT

COPY TO:-

1. HDHN 3

2. HHRP M(A)

3. 43579 M(3).

D. B. (A)

5 59425

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
A MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR
MEMBER (S)

ORDER: 216/99

ORDER JUDGEMENT

MA. / ~~MA.~~ / CP-110

CA. No. 604/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALL SWED.

C. P. & P. D. S. E. D.

B. A. CLOSED.

O. A. CLOSED.

DISPOSED OF WITH DIRECTIONS / DESPATCH

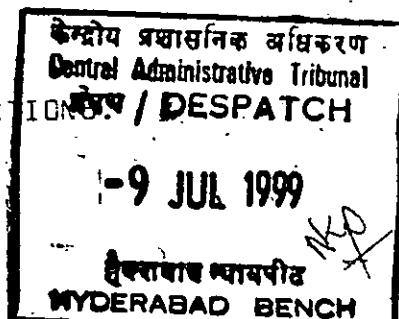
DISMISSED."

DISMISSED AS WITHDRAWN

ORDINED / REJECTED.

•NO ORDER AS TO COSTS.

SRR



6 copy